

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. 1203
TO BE ANSWERED ON 24.7.2017

VIOLATION OF RESERVATION NORMS

1203. SHRI OM BIRLA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has taken note that many Government institutions are reportedly not following the norms of reservation for STs properly;
- (b) if so, the details thereof along with reaction of the Government thereto; and
- (c) the corrective steps taken/being taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRI JASWANTSINH BHABHOR)

(a) to (c) Instructions have been issued by Department of Personnel and Training vide their Office Memorandums dated 3.5.1975, 8.9.1976 and 1.11.1980 to all Ministries/Departments of the Central Government to strictly observe the reservation policy and other Orders relating to representation of reserved categories. Vide OM dated 4.1.2013, instructions were reiterated for setting up of reservation cells and nomination of Liaison Officers in each Ministry/Department for enforcement of orders of reservation in posts and services of the Central Government.

Instructions provide that the cases of negligence or lapses in the matter of following reservation and other orders relating to the reserved categories should be viewed seriously and be brought to the notice of appropriate authorities and suitable action be taken promptly. Procedure prescribed for filling up of vacancies reserved for Scheduled Castes, Scheduled Tribes and Other Backward Classes are to be strictly observed so that such vacancies are filled by candidates belonging to these communities only.
